

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:118
ANSWERED ON:23.07.2001
REVISED NATIONAL WATER POLICY
A.P. JITHENDER REDDY;DALPAT SINGH PARASTE

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether all the State Governments are following the Revised National Water Policy;
- (b) if so, whether State Governments have constituted any Committee/Board to ensure follow up action on the National Water Policy with specific reference to Andhra Pradesh;
- (c) if not, the States which have not constituted Committees/Boards so far; and
- (d) the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) to (d) The National Water Policy, 1987, adopted by the National Water Resources Council (NWRC) headed by the Prime Minister with all the Chief Ministers as its members, was circulated to all the Central Ministries and the State Governments / Union Territories for necessary action. A draft of the Revised National Water Policy has been prepared. However, the same is yet to be adopted by NWRC. National Water Board was constituted in September, 1990 with Secretary, Ministry of Water Resources, as Chairman and Chief Secretaries of all the States/UTs, etc. as members in order to review the progress of implementation of the National Water Policy for reporting to the NWRC. The Board has so far held ten regular meetings and one special meeting.

States/UTs have reported the progress of implementation of the National Water policy from time to time in the various meetings of the National Water Board. According to this, the State Governments of Kerala, Orissa, Tamil Nadu and Uttar Pradesh have framed their own State Water Policy, based on the National Water Policy (1987). The Governments of Madhya Pradesh, Bihar, West Bengal, Rajasthan and Chattisgarh are in the process of preparing the State Water Policy. The Government of Tamil Nadu has constituted a Water Resources Control and Review Council and has framed the State Water Policy, which has since been adopted by the State Government. The Governments of Gujarat, Mizoram, Lakshadweep, Bihar and Orissa have set up committees for the implementation of the Policy in their States. The Governments of Arunachal Pradesh, Daman and Diu, Kerala, Lakshadweep, Maharashtra, Haryana, Bihar, Meghalaya, Rajasthan, Nagaland, Mizoram, Andhra Pradesh, Jammu and Kashmir, Punjab, Himachal Pradesh, Karnataka and Pondicherry are also taking action to implement the policy. The Government of Himachal Pradesh is following the National Water Policy and as such a separate State Water Policy is not being framed. The Government of Madhya Pradesh has taken up preparation of perspective plans for each river basin. The Government of Goa has prepared a master plan for water resources development. The Government of Mizoram has constituted the Mizoram Water Resources Council for laying down the State Water Policy.